

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 325/MP/2024 along with IA Nos. 78/2024 and 105/2024**

- Subject : Petition under Sections 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking appropriate reliefs with regard to extension of scheduled commission date and stay of any coercive measures.
- Petitioner : Khandukhal Rampura Transmission Limited (KRTL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.
- Date of Hearing : **25.2.2025**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member
- Parties Present : Ms. Abiha Zaidi, Advocate, KRTL  
Ms. Suriti Chowdhary, Advocate, KRTL  
Shri Anuj Bhave, Advocate, KRTL  
Shri Pritam Raman, Advocate, KRTL  
Shri Deepak, PFCCL  
Shri Alok Shankar, Advocate, CTUIL  
Shri Abhishek Kumar, Advocate, PTCUL  
Shri Karan Arora, Advocate, PTCUL  
Shri Swapnil Verma, CTUIL  
Shri Siddharth Sharma, CTUIL

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner sought liberty to file a rejoinder to the reply filed by the Respondents, CTUIL, and Power Transmission Corporation of Uttarakhand Limited.

2. Considering the said request, the Commission permitted the Petitioner to file its rejoinder(s) within three weeks.
3. The Petition, along with IAs, will be listed for hearing on **8.5.2025**.

**By order of the Commission**  
**SD/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**